

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1127/2019
Un-numbered Company Appeal (AT) No. /2019
(F.No.01.02.2019/NCLAT/UR/270

In the matter of:

Arshiya Industrial & Distribution
Hub Limited and Ors.

.... Appellants

Appearance: Mr. Gursat Singh Vachher, Advocate for the
Appellant.

28.03.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 01.03.2019 and the Office after scrutiny of the Memo of Appeal on 02.03.2019, intimated the defects and returned the Memo of Appeal to the Appellants on the same day. The Appellants re-filed the Memo of Appeal on 27.03.2019. It is stated in the Interlocutory Application (IA) that one of the defect pointed out by the Registry was pertaining to illegible copies of some Annexures of the Appeal paper-book running into nearly 40 pages. It is further stated that the Counsel informed the Appellants about the same but the Appellant Companies and the authorised representative are based in Mumbai and due to the voluminous nature of documents, difficulties involved in arranging for clear copies there was slight delay. Hence, there is delay of 19 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading for admission on 29.03.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar